

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 209/2011 (Suo-Motu)**

**Coram:**

**Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V.S. Verma, Member**

**Date of Hearing: 22.12.2011**

**Date of Order:30.12.2011**

**In the matter of**

Implementation of Renewable Regulatory Fund mechanism in compliance of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010

**And in the matter of**

- 1 EE (SLDC-EO), U.P. Power Corporation Ltd., Shakti Bhawan, Lucknow, Uttar Pradesh
- 2 DGM (SO)SLDC, Virbhadra, Rishikesh, PITCUL, Uttrakhand
- 3 SE (SLDC) Haryana Vidyut Prasaran Nigam Ltd, Shakti Bhawan, Panchkula, Haryana.
- 4 General Manager (SLDC) Delhi Transco Ltd, New Delhi
- 5 Director (PR & CERC) Himachal Pradesh State Electricity Board, Shimla
- 6 Chief Engineer (SO & C) State Load Dispatch Centre, SLDC Complex, PSTCL, Patiala
- 7 Chief Engineer (S&F) SLDC, Jammu
- 8 Chief Engineer (LD) Electricity Department, UT, Chandigarh, Chandigarh
- 9 Chief Engineer, SLDC, Rajasthan
- 10 Chief Engineer (LD), SLDC, Madhya Pradesh Power Transmission Company Ltd. Jabalpur,
- 11 Chief Engineer (LD) SLDC, MSETCL, Mumbai
- 12 Chief Engineer (LD) SLDC, Gujarat Energy Transmission Corporation .Ltd, Vadodara
- 13 Chief Engineer (LD) Chhatisgarh State Power Transmission Co. Ltd., SLDC, Raipur
- 14 Chief Executive Engineer, Goa Electricity Department, Panaji, Goa
- 15 Executive Engineer, Electricity Department, Daman & Diu, Power House, Bldg-2, Nani Daman- 396210
- 16 Executive Engineer (LD), Electricity Department, Dadar & Nagar Haveli, Silvasa-396230

- 17 Chief Engineer (Electricity), Karnataka Power Transmission Corporation Ltd. SLDC, Bangalore
- 18 SE (LD) SLDC, TANTRASCO, Chennai
- 19 Chief Engineer (System Operation), Kerala State Electricity Board, Ernakulam, Kerala
- 20 SE (GO) Transmission Corporation of Andhra Pradesh Ltd., SLDC, Hyderabad
- 21 EE(System Control Centre) Electricity Department, Puducherry
- 22 Chief Engineer , SLDC, Bihar State Electricity Board, Patna
- 23 Chief Engineer, West Bengal State Transmission Corporation Ltd. Howrah
- 24 Chief General Manager, SLDC, Orissa Power Transmission Corporation Ltd., Bhubaneswar
- 25 General Manager-cum-CE(SLDC) Jharkhand State Kusai Colony, Ranchi
- 26 Chief Engineer, Power Deptt. Govt. of Sikkim, Gangtok
- 27 Chief Engineer, (CLD) SLDC, Damodar Valley Corporation, Dhanbad, Jharkhand
- 28 Chief General Manager, SLDC, AEGCL, Guwahati
- 29 Superintending Engineer (SLDC), Electricity Department, Govt. of Manipur, Imphal
- 30 Superintending Engineer (SLDC), Power & Electricity Department, Govt. of Mizoram, Aizawl
- 31 Executive Engineer, (SLDC), Electricity Department, Govt. of Nagaland, Dimapur
- 32 CMD, TSECL, Govt. of Tripura, Agartala
- 33 Executive Engineer, SLDC, Department of Power, Govt. of Arunachal Pradesh, Itanagar
- 34 Superintending Engineer (SLDC), Director Distribution office, Shillong

...Respondents

**The following were present:**

- Shri Anurag Mishra, SLDC, Jabalpur, M.P.
- Shri S. Sundar Rajan, GP Wind Jangi Pvt. Ltd.
- Shri S. Anand, GP Wind Jangi Pvt. Ltd.
- Shri S.K. Soonee, POSOCO
- Shri V.K. Agarwal, NLDC
- Shri S.R. Narsimhan, POSOCO
- Shri Neeraj Kumar, POSOCO
- Shri S.S. Barpanda, NLDC
- Ms. Minaxi Garg, POSOCO
- Shri Shailendra Verma, POSOCO
- Shri Jyoti Prasad, NRLDC
- Shri Kunal Shah, Torrent Power Ltd.

## ORDER

1. The Commission, in para 4 and 5 of the order dated 30.11.2011 had directed as under :-

*"4. National Load Despatch Centre (NLDC) in its letter 13/10/2011 has brought to our notice that despite the communications sent to the SLDCs through the respective RLDC to furnish details regarding connectivity declaration from Wind farms/Solar generating plants, contract details and processed data i.e. Schedule generation and deviations of generation within different blocks to RLDCs /NLDC, the requisite details have not been received. This has seriously affected the schedule of mock exercise as directed by the Commission in order dated 18.2.2011. It has been submitted that since the target date for implementation of RRF procedure is 1.1.2012, directions be issued to the State Load Despatch Centers to submit the required data to NLDC immediately.*

*5. Accordingly, we direct all State Load Despatch Centers to submit the requisite data to National Load Despatch Centre by 15.12.2011 failing which they shall be liable for appropriate actions under section 142 of the Electricity Act, 2003. Based on the data received, NLDC shall submit the compliance position before the Commission with copies to all SLDCs."*

2. The NLDC submitted its report on the information received from the various SLDCs on 20.12.2011 and 21.12.2011. The information submitted by NLDC, in brief, is as under:-

- a) Out of the 34 SLDCs, only 24 SLDCs submitted information to the NLDC. However, only Madhya Pradesh SLDC had submitted requisite data as per format provided by RLDCs/NLDC.
- b) Total wind power installed capacity is approximately 15000 MW and solar power is approximately 150 MW
- c) Out of the total wind power installed capacity of 15000 MW, about 1200 MW capacity comes under RRF mechanism.
- d) The solar generation capacity under RRF mechanism is about 155 MW.

- e) There are 8 major wind power generating States and out of this, 5 States have more than 1000 MW installed capacity. All the 8 States have submitted the information.
- f) There are mainly 6 major solar power generating States and out of this only Gujarat and Rajasthan have submitted the information.
- g) Meters have not been installed in all the Renewable Energy Projects coming under RRF mechanism. Forecasting facilities and data acquisition system are also not available for these projects.
- h) Renewable generators have to take initiative to provide requisite information and provide necessary facilities of metering, forecasting and data acquisition to enable NLDC to start mock exercise for implementing RRF mechanism.

3. During the hearing on 22.11.2011, the representative of NLDC has submitted that no information/data was submitted by 10 SLDCs, viz Chandigarh, Jammu, Punjab, Uttar Pradesh and Uttarakhand in Northern Region, Chattisgarh, Dadar & Nagar Haveli, Daman & Diu and Goa in Western Region and Tripura in North Eastern Region. The information submitted by most of the SLDCs is not as per the prescribed format specified by the NLDC/RLDCs and the information submitted is not sufficient to start the RRF mechanism. He has submitted that the SLDCs have started submitting the information/data and the States have to take steps for implementation of the RRF mechanism. He has also submitted that the Karnataka SLDC has informed that none of the stakeholders have furnished the required information/data to SLDC. It was also submitted that inspite of holding 3 workshops, with the stakeholders and continuous follow-up by NLDC and RLDCs the required information has not been forthcoming from the SLDC.

4. It has also been submitted that majority of the wind and solar generating plants are concentrated in 8 States and some of these States are still to create the infrastructure required for effective implementation of the RRF mechanism.

5. The representative of SLDC, Madhya Pradesh has submitted that one of the wind generators is not agreeing for the forecasting arrangements in view of the Madhya Pradesh State Electricity Regulatory Commission's tariff order, which mentions that the wind generation is out of purview of scheduling and merit order despatch. It is clarified that under section 79(1) (h) of the Electricity Act, 2003 (hereinafter referred to as "Act") the Commission has been entrusted with the responsibility to specify Grid Code having regard to Grid Standards. Accordingly, the Commission has notified the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010. As per section clause (h) of section 86(1) of the Act, the State Commission has the function to specify the State Grid Code consistent with the Grid Code specified under clause (h) of section 79(1) of the Act. In view of that matter, the State Grid Code cannot have a provision which is contradictory to the Grid Code specified by the Commission. SLDC, Madhya Pradesh is directed to file the orders/regulations of Madhya Pradesh Electric Regulatory Commission (MPERC) in this regard. We also request the MPERC to consider this aspect and issue necessary amendment to the State Grid code, if deemed necessary.

6. We are of the opinion that the SLDCs and the wind and solar energy generators are not taking suitable and adequate steps required for implementation of the RRF mechanism.

7. We direct that Ministry of New and Renewable Energy (MNRE) be made a party to the proceedings and notice be issued accordingly. NLDC is directed to provide the information received from the various SLDCs to the MNRE so that it could submit the relevant information in this regard before the next date of hearing. NLDC is directed to hold workshops in the States where the wind and solar power generating stations are concentrated and include a representative from the MNRE in the said workshops.

8. The SLDCs which have not filed the information as specified by NLDC are directed to furnish the information in the specified format to NLDC before 16.1.2012.

9. We further direct that all the SLDCs, especially the SLDCs of the wind and solar power generating states (like Rajasthan, Madhya Pradesh, Maharashtra, Gujarat, Andhra Pradesh, Karnataka, Kerala and Tamil Nadu) to be present during the next date of hearing.

10. The petition shall be listed on 24.1.2012.

Sd/-

**(V.S. Verma)**  
Member

Sd/-

**(S. Jayaraman)**  
Member

Sd/-

**(Dr. Pramod Deo)**  
Chairperson